

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 549 of 2020

IN THE MATTER OF:

Narendra Kumar Agarwal & Anr.

...Appellants

Versus

Monotrone Leasing Pvt. Ltd. & Anr.

...Respondents

Present:

**For Appellant: Mr. Abhijeet Sinha, Ms. Suhita Mukhopadhyay and
Mr. Abhirup Chatterjee, Advocates.**

**For Respondent: Mr. Charu Tyagi, Advocate
Mr. Bimal Kanti Choudhary, Advocate for (R-2 RP)
Mr. Rishav Banerjee, Advocate for R-2.
Mr. Sanjay Kapur, Mr. VM Kannan and
Ms. Megha Karnwal, for SBI.**

ORDER
(Virtual Mode)

19.11.2020 Heard Learned Counsel for the parties at length. The Written-Submissions filed by the Learned Counsel for Respondents taken on record.

Learned Counsel for the Appellant may file Written-Submission not more than three pages within a week.

Reserved for Judgment.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[V.P. Singh]
Member (Technical)

Basant B./kam/